

7 In The Central Administrative Tribunal, Allahabad
CEP No 50413 OA No. 82/93.
Roakesh Singh Jothas
by
N.N. Vohora Jothas

(8) 30.03.95 Hon. Mr. Justice B. C. Saxena, VC
Hon. Mr. S. Das Gupta, A-M

When the Contempt petition was called out, no one appeared on behalf of the applicant. The learned Counsel for the respondents Sri Anil Shalakar has taken up through the Counter as also the supplementary Counter. In the Counter, it was indicated that special leave petition was filed before the Hon'ble Supreme Court and the judgment of the Tribunal has been stayed. In the rejoinder, however, the applicant took the stand that the OAs indicated in the interim order passed by the Hon'ble Supreme Court in OA 82/93, out of which the present Contempt petition arises is not shown. The respondents have filed a supplementary Counter and along with that annexed SCA-I which is copy of a public notice as published in the newspaper in respect of OA 82/93, also notices appeared to have been directed to be issued to the present applicant.

In view of the interim order passed by the Hon'ble Supreme Court the respondents ~~have~~^{can} not be held to ~~be~~^{be} guilty of willful disobedience in not complying ^{with} the order passed by the Tribunal in OA 82/93. The Contempt petition is, accordingly dismissed. Notices issued to the respondents are discharged.

Wp
Am

Bol
VC

(ch)